

GOVERNMENT OF INDIA
DEPARTMENT OF REVENUE AND BANKING

NEW DELHI: DATED THE 15th Sept. 1976.

NOTIFICATION
(INCOME-TAX)

No. 1479 (F.No. 197/102/76-IT(AI)): In exercise of the powers conferred by clause (iv) of sub-section (230) of Section 10 of the Income-tax Act, 1961 (43 of 1961) the Central Govt. hereby notifies 'Ramana Kendra' New Delhi for the purpose of said section for and from assessment year(s) 1975-76.

sd/-
(T.P. JHUNJHUNWALA)
DIRECTOR: GOVT. OF INDIA

TO

The Manager,
Govt. of India Press,
Ring Road, Mayapuri Industrial Area,
(Near Rajouri Garden), New Delhi.

Copy to:

1. The Secretary, Ramana Kendra, 8, Institutional Area, Lodhi Road, New Delhi.
2. The Commissioner of Income-tax, Delhi-II, New Delhi with reference to his letter No. CIT-II/TE(4)/67/1357/11692 dated 5.8.76.
3. All Commissioner of Income-tax.
4. Directors of Inspection (IT)/R&S/P&PR/(Inv). New Delhi;
5. Director of O&M Services (Income-tax) 1st Floor, Aiwan-e-Ghalib, Mata Sundri Lane, New Delhi (5 copies)
6. All Officers & Sections of I.T Wing of C.B.D.T.
7. Comptroller & Auditor General of India (20 copies)
8. Bulletin section of Dte. of Inspection (RS&P) (5 copies)
9. Director of Training, IRS (Direct Taxes) Staff College, Nagpur (5 copies).
10. Shri M.B. Rao, Joint Secy. Ministry of Law, Justice & Company Affairs (Deptt. of Legal Affairs).

sd/-
(T.P. JHUNJHUNWALA)
DIRECTOR GOVT. OF INDIA

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(B.C. PRASAD)
OFFICER ON SPECIAL DUTY
DTE. OF INSPECTION (RS&P)

NO. CC/ITAI/1470/378/RSP/76

'Virdi'